

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 111
CP No. 06/272-271/JPR/2021
Under Section 272-271 of
Companies Act, 2013

In the matter of:

**Shri Gulab Chand Jagetia Representative of Jagetia Paper Mills Pvt. Ltd.
& Ors. ...Applicant**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ankit Sareen, Adv.
Yash Tandon, Adv.
For UCO Bank : Dinesh Garg, proxy counsel
For the RoC : Pooja Singh, JTA

ORDER

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Petitioner. Mr. Dinesh Garg, proxy counsel appearing on behalf of UCO Bank submits that reply has been filed. Copy of the same has been furnished to the learned counsel for the Petitioner. Copy of the Application has not been served to RoC, Jaipur. Learned counsel for the Respondent is directed to serve the same to the RoC within 3 days. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 16.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024